

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/1216/A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Utpal Prasad,  
District & Sessions Judge  
Chirang, Kajalgaon

Dated Guwahati, the 15<sup>TH</sup> March, 2022.

Sub:- **Casual leave.**

Ref:- Letter No. DJCH.I-5/2015-2022/650 Dated 02.03.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 11.03.2022, along with station leave permission, with official vehicle, at own cost, from the evening of 10.03.2022, after Court hours, till the morning of 12.03.2022.**

The Civil Judge & Asstt. Sessions Judge, Chirang, Kajalgaon shall remain in charge of the Court & office of the District & Sessions Judge, Chirang, Kajalgaon during your absence.

Yours faithfully,

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-08/2017/ 1217/A, dated** , 15-03-2022  
Copy to:

1. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT.REGISTRAR (VIGILANCE)**

*Rde*